# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

## CP 208/2006 OA 73/2003

New Delhi, this the 22<sup>nd</sup> day of August 2006

# HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A) HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

- V. Chandrasekhar
  S/o Late Sh. K. Kumar
  A 95, Shivalik, Malviya Ngr.
  New Delhi.
- 2. Mahendra Singh S/o Sh. B.P. Singh, 1/4388, D. Ram Ngr Ext. Mandoli Rd. Shahdara, New Delhi.

... Applicants.

(By Advocate Shri L.R. Khatana for Sh. Deepak Verma)

#### **VERSUS**

- Smt. Sarita Prasad
  Secretary,
  Min. of Social Justice & Empowerment
  Shastri Bhavan,
  New Delhi.
- Dr. Adarsh Kishore Secretary, Min. of Finance (Dept. of Expenditure) North Block, New Delhi.

... Respondents.

(By Advocate Shri H.K. Gangwani)

### ORDER (ORAL)

### By Mr. Mukesh Kumar Gupta, Member (J):-

Learned counsel for respondents has placed on record a communication dated 18.8.2006 from Advocate indicating that order in question has been carried before Hon'ble Delhi High Court vide Writ Petition (C) No.12853-54/2006 & CM 9909/2006, and vide order dated 18.8.2006, notice has been issued as well as applicants in present CP are directed not to proceed with Contempt Proceeding till next date of hearing i.e. 29.11.2006.



(5)

2. In view of the above, we do not find any justification to continue present proceedings. Accordingly, present proceedings are dropped and notices to respondents are discharged with liberty to revive the same in case of any necessity.

(Mukesh Kumar Gupta) Member (J)

(V.K. Majotra) Vice-Chairman (A)

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